

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No.128/TT/2020**

Dated: 20.3.2020

To,

Shri S. S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2, Sector-29,  
Gurgaon-122001

**Subject:** Truing up of tariff of 2014-19 tariff block and determination of tariff for 2019-24 tariff block for Asset-I: 400 kV D/C Allahabad-Kanpur line along with associated bays at both ends including 2x50 MVAR line reactor at Kanpur end under "Northern Regional System strengthening Scheme-XXX".

**Sir,**

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 20.4.2020:-

2. Submit/clarify the following:-

- i. Reasons for variation in the capital cost as on COD as claimed in the instant petition vis-à-vis as allowed vide order dated 8.4.2019 in the Petition No. 125/TT/2018.
- ii. Indicate the completion status/COD of other assets (in case the assets have been put into commercial operation) as per the Investment Approval besides the assets covered in the instant petition.
- iii. Dates of actual de-commissioning/dismantling of each of the 50 MVAR Reactors moved from Kankroli end (of RAPP-Kankroli line) and Mandola end (of Bareilly-Mandola line).
- iv. Form 5 for the assets covered in the instant petition for 2014-19 and 2019-24 period.
- v. The details of additional capitalization claimed during 2014-19 in the format tabulated below:-

